

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00681/2017

Jabalpur, this Thursday, the 08th day of August, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER

1. Vedansh Patel, S/o Mahendra Patel, aged about – 20 years, Occupation – Student, R/o – Gwali Mohalla, Krishna Ganj Ward, Sagar Distt. Sagar 470002, Mobile No.8982377312.
2. Devansh Patel, S/o Mahendra Patel, aged about – 17 years, Occupation – Student, R/o – Gwali Mohalla, Krishna Ganj Ward, Sagar Distt. Sagar 470002, Mobile No.9617630734 through Natural Guardian – Vedansh Patel (elder brother).

-Applicants

(By Advocate – Shri Dharmendra Patel)

V e r s u s

1. Kendriya Vidyalaya Sangathan (Govt. of India, H.R.D., Ministry) through – its Deputy Commissioner, Jabalpur Division, G.C.G., Estate, behind Science College, Jabalpur Distt. Jabalpur MP 482011.
2. Principal Central School No.2, Deendayal Nagar, Sagar Distt. Sagar M.P. 470002

-Respondents

**(By Advocate – Shri Anubhav Kushwaha, proxy counsel of
Shri M.K. Verma)**

O R D E R (O R A L)

The applicants are sons of the deceased employee, who died on 20.09.2002, while serving as PRT in the respondent department. They are aggrieved that the family pension and other retiral dues of their mother have not been paid to them.

2. Brief facts of the case are that mother of the applicant was working as PRT with the respondent No.2. She died on 20.09.2002 under suspected circumstances for which her husband has been awarded sentence in criminal case. The husband of the deceased was the nominee in the service record, but due to his conviction in criminal case, he was disqualified for the retiral dues of the deceased as per the rules. The applicants, who were minor at the date of death of their mother, are entitled for grant of family pension and other retiral dues of their mother. Now, applicant No.1 has become major, and also natural guardian of applicant No.2. Applicant No.1 approached to respondents for releasing the family pension and other benefits but the same have not been released.

3. Learned counsel for the applicants submits the applicants have already filed their application on 05.09.2016 (Annexure A-4) for grant of family pension, which has not been acted upon by the respondents till date. He further submits that the applicants would be satisfied if the respondents are directed to decide their application (Annexure A-4) in a time-bound manner.

4. Learned proxy counsel for the respondents has no objection if the O.A is disposed of in the above terms.

5. Accordingly, without going into the merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to take steps, as per rules, on the application of the applicants for grant of family pension, within a period of 60 days from the date of receipt of a certified copy of this order. The order so passed shall also be communicated to the applicants. No costs.

**(Navin Tandon)
Administrative Member**

am/-